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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 5.8.96.

CP 137/95 (OA 104/95)

Prem Prakash Sethi ... Petitioner

Versus

Shri P.N. Uppal and another ... Respondents

CORAM:

HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr. Shiv Kumar

For the Respondents ... Mr. Zakir Hussain, brief holder for
Mr. M.Rafiq

O R D E R

PEF. HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

Petitioner, Prem Prakash Sethi, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, with the averment that despite the direction of the Tribunal in OA 104/95, decided on 14.3.95, to respondent No.3 in the OA, for examining the representation made by the petitioner in the light of decision rendered by the Bangalore Bench of the Tribunal in OA 341/93, on 5.10.93, in the case of K. Sridharan v. Deputy General Manager (Administration) and others, and also in terms of the decision rendered by the Hyderabad Bench of the Tribunal in OA 28/94, on 25.3.94, in the case of S.N.C.E.U. Acharya and others v. The Chairman, Telecom Commission & others, the respondents have failed to examine the same and as such they have committed contempt of court.

2. We have heard the learned counsel for the petitioner and Shri Zakir Hussain, brief holder for Mr. M.Rafiq, counsel for the respondents.

3. An Office Order dated 2.8.96 has been produced on behalf of the respondents and the same has been taken on record, which shows that the petitioner's representation has already been examined in terms of the decisions referred to above and he has been promoted to TOA Grade-III (Sr. Section Supervisor) in the pay scale of Rs.1600-2660 w.e.f. 9.9.92. This order, therefore, reveals compliance with the direction of the Tribunal. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHAFMA)
ADMINISTRATIVE MEMBER

Chkdn.
(GOPAL PRISHNA)
VICE CHAIRMAN

VK